

Minto Road, New Delhi and the number of Lady Operators among them;

(b) whether Lady Operators are given night shifts;

(c) if so, whether any requests have been received from them for providing residential accommodation to them; and

(d) if so, the reaction of Government in the matter?

THE MINISTER OF URBAN DEVELOPMENT (SHRI MURASOLI MARAN): (a) 78, out of which 12 are ladies.

(b) They are employed from 3.30 P.M. to 10.00 P.M. .

(c) Yes, Sir.

(d) It has been decided to allot out-of-turn accommodation to such employees on the condition that they can be asked to work in the early morning shift starting at 5.00 A.M. and or late evening shift upto 10.00 P.M.

[*Translation*]

#### **Metro Rail Project In Delhi**

267. SHRI BALESHWAR YADAV: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether Government have taken any final decision with regard to the proposal of Metro Rail Project in Delhi;

(b) if so, the details thereof; and

(c) if not, the reasons therefor and what other measures Government propose to take to solve the increasing traffic problem in Delhi?

THE MINISTER OF URBAN DEVELOPMENT (SHRI MURASOLI MARAN): (a) to (c). The Delhi Administration had engaged M/s Rail India Technical and Economic Services Ltd. for preparing a detailed

Feasibility Report for provision of mass rapid transit system for the city of Delhi.

RITES have just completed the preparation of this detailed feasibility Report. Final proposal regarding metro Rail Project based on this detailed Feasibility Report has not been received from Delhi Administration.

#### **New Norms for Licensing of Sugar Units**

268. SHRI KASHIRAM RANA: Will the Minister of FOOD AND CIVIL SUPPLIES be pleased to state:

(a) whether Union Government have issued fresh guidelines/conditions for setting up sugar mills and expansion of existing units as reported in "Times of India" dated 25th July, 1990; and

(b) if so, the salient features thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD AND CIVIL SUPPLIES (SHRI RAM PUJAN PATEL): (a) and (b). Central Government have announced guidelines for licensing of new and expansion of existing sugar factories during the 8th Five Year plan vide Press Note dated 23.7.90 which is given below as Statement.

#### **STATEMENT**

GOVERNMENT OF INDIA  
MINISTRY OF INDUSTRY  
DEPARTMENT OF INDUSTRIAL DEVELOPMENT

PRESS NOTE NO. 4  
(1990 Series)

Subject:— Guidelines for licensing of new and expansion of existing sugar factories during the Eighth Five Year Plan.

In supersession of the guidelines for

licensing of sugar factories as continued in this Ministry's Press Note No.1 (1989 series) dated 2nd January, 1987, Press Note No. 2 (1987 series) dated 9th February, 1987, Press Note No. 12 (1989 series) dated 11th May, 1989 and Press Note No. 27 (1989 series) dated 19th October, 1989, the following guidelines have been formulated for licensing of new and expansion of existing sugar factories:—

- (i) New sugar factories will continue to be licensed for a minimum economic capacity of 2500 Tonnes cane crush per day (TCD). There would not be any maximum limit on such capacity. No relaxation of minimum economic capacity for backward areas or in the areas under-developed from the point of view of sugarcane availability will be permitted.
- (ii) Licences for new sugar factories will be issued subject to the condition that there is no sugar mill within a radial distance of 15 Kms. the applicant does not have to produce nay certificate/clearance regarding cane availability or potential for development of cane.
- (iii) All new licences will be issued with the stipulation that cane price will be payable on the basis of sucrose content of the sugar cane.
- (iv) Other things being equal, preference in licensing will be given to proposals from the cooperative sector and the public sector, in that order, as compared to the private sector.
- (v) While granting licences for new sugar factories, industrial li-

cences in respect of downstream units for the use of molasses i.e. industrial alcohol etc. will be given readily.

- (vi) Priority will be given to factories with capacity of less than 2500 TCD to expand to the aforesaid minimum economic capacity.

2. Applications for grant of industrial licences for the establishment of new sugar factories as well as expansion of existing units should be submitted directly to the Secretariat for Industrial Approvals in the Department of Industrial Development in Form 'IL' alongwith the prescribed fee of Rs. 2500/-.
3. The procedure and the guidelines as given above are brought to the notice of the entrepreneurs for their information and guidance.

F.NO. 10 (133)/86-LP

New Delhi,  
the 23rd  
July, 1990

Forwarded to Press Information Bureau for giving wide publicity to the contents of the above press note.

Sd/-  
(JAYALAKSHMI JAYARAMAN)  
Deputy Secretary to the  
Government of India

Principal Information Officer,  
Press Information Bureau,  
New Delhi.

#### **New sugar Mills in Uttar Pradesh**

269. SHRI RAM LAL RAHI: Will the Minister of FOOD AND CIVIL SUPPLIES be pleased to state: